

[Shri Rameshwar Sahu]

the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3401/64].

- (3) a copy of Notification No. G.S.R. 1360 dated the 26th September, 1964, containing Corrigendum to G.S.R. No. 1017 dated the 18th July, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3402/64].
- (4) a copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3453 dated the 26th September, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-3403/64].
- (5) a copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3454 dated the 26th September, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-3404/64].
- (6) a copy of the Life Insurance Corporation (Amendment) Rules, 1964, published in Notification No. G.S.R. 1568 dated the 31st October, 1964, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3405/64].

12.11½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Registration of Births and Deaths Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1964.”

REGISTRATION OF BIRTHS AND DEATHS BILL

Secretary: Sir, I lay on the Table of the House the Registration of Births and Deaths Bill, 1964, as passed by Rajya Sabha.

12.12 hrs.

PROCEDURE RE: ADJOURNMENT OF HOUSE ON DEATH OF MEMBER

Mr. Speaker: I have to inform the House that at the sitting of Business Advisory Committee held on the 18th November, 1964, the practice regarding adjournment of the House on the death of Members and Ministers was considered.

The Committee felt that in future the House should be adjourned only where it was necessary to do so in order to enable Members to take part in the funeral of a sitting Member irrespective of the fact whether the deceased held the office of a Minister or not.

It was also suggested that when a reference was made in the House to the passing away of a sitting Member, Leader of the Group or Party to which the Member belonged and Leaders of other Groups if they so wished might be allowed to make obituary references within a time-limit of 15 to 20 minutes to be fixed by the Speaker.

If the House agrees, the aforesaid procedure may be followed in future.

Several Hon. Members: Yes, yes.

Mr. Speaker: "Member" would include Ministers, Deputy Ministers, Speaker, Deputy-Speaker—all of them.

Shri Ranga (Chittoor): This will apply not only to Members who may unfortunately have died when the House is sitting—but also in regard to those Members who die when the House is not sitting and even years after their membership is over. This courtesy ought to be extended to them. In addition to the Speaker's observations—whatever observations the Speaker may be pleased to make and the leader or any one spokesman of the party to which the deceased belongs, if there is any party like that, any other Member who may feel strongly and who wishes to deeply mourn the death, should be given an opportunity of making his observations and paying his tribute to the memory of the deceased Member. As you have already suggested according to the advice of the Business Advisory Committee, the time taken need not be more than 20 minutes. But in exceptional cases you may be pleased to raise it to 30 minutes so that there would be sufficient latitude.

Shri Kapur Singh (Ludhiana): May I say a word in support of Shri Ranga? The right to make reference in respect of the death of those Members who are sitting or non-sitting should not be confined to the leader of the party, but it should be left to the discretion of the Speaker so that others also may participate.

Mr. Speaker: If the time-limit is agreed, than I would not have objection to that also. But I was afraid that there would be a large number then. If the House so desires, I should not have any objection. It is only in regard to references that are made here in the House. We can hold a separate meeting whenever we want in the Central Hall.

1519(Ai) LSD—4.

Shri Ranga: We said in your Chamber that that is not going to serve the purpose because that may not reach the press; it may not reach all those people, the relatives, the sympathisers, supporters and friends who are interested in the deceased.

Mr. Speaker: If the hon. Members agree that the limit would be 15 to 20 minutes I have no objection. That is agreed.

श्री विभूति मिश्र (मोतिहारी) : कभी कभी ऐसा भी होता है कि डा० अचमम्बा मर गई और श्रीमती अकम्मा देवी का नाम अखबारों में आ गया ।

अध्यक्ष महोदय : ऐसा होने पर आम यकीन यह है कि जिसकी बाबत यह गलत-फहमी हो उसकी उम्र लम्बी हो जाती है ।

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, आपकी आज्ञा से मैं एक बात जानना चाहता हूँ । हाउस सारे दिन के लिये ऐडजर्न किया जायेगा या घंटे दो घंटे के लिये । जब हम कहते हैं कि मरना और जीना एक मामली चीज है जैसे कि कपड़े उतार देना तब जब पुराना कपड़ा उतार कर नया कपड़ा पहन लिया तब सारे दिन के लिये हाउस को ऐडजर्न करने की क्या जरूरत है ।

अध्यक्ष महोदय : हम यह भी देख लेंगे । यह इस पर मुन्हसर करता है कि हम लोगों को साथ जाने के काबिल बना सकें ।

12.16 hrs.

ELECTION TO COMMITTEE
 RAJGHAT SAMADHI COMMITTEE

The Minister of Works and Housing (Shri Mehr Chand Khanna): I beg to move:

"That in pursuance of sub-section (1) (d) of section 4 of